IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.377 of 2020

Kanhai Tudu
@ Kanhu Tudu .... … Appellant

Versus

The State of Jharkhand …. … Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : None
For the State : Ms. Nehala Sharmin, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the State had no objection with it and submitted that the audio and video qualities are good.

05/ 25.03.2021 No one appears for the appellant in spite of repeated calls.

However, four weeks' time, is allowed for removing the defects pointed out by the Office.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.